

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 2

IA/5321/ND/2020 in IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors.	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vivek Kumar, Mr. Jayant Upadhyay, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the respondent is present through video-conferencing. Today, the matter is listed for clarification with regard to written submissions on behalf of the respondent. Learned Counsel for the respondent has submitted that joint written submissions filed in IA/5321/ND/2020, the same may be treated as written submissions in IB/835/ND/2020. Order reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)